

NATIONAL COMPANY LAW TRIBUNAL

राष्ट्रीयकंपनीविधिअधिकरण

CUTTACK BENCH

कटकखंडपीठORDER OF THE HEARING ON 23rd April, 2024, 10:30 A.M.

CP (IB) No. 32/CB/2022, IA (IB) No. 17/CB/2024,

IA (IB) No. 106/CB/2024

Coram: 1. Hon'ble Member (Judicial), Shri P. Mohan Raj

2. Hon'ble Member (Technical), Shri Kaushalendra Kumar Singh

Name of the Company	Omkara Asset Reconstruction Pvt. Ltd. -Vs- Geekay Colonizers & Builders Ltd.
Under Section	7 IBC

Hearing through: VC and Physical (Hybrid) Mode

For Petitioner (s)

Mr. Utsav Mukherjee, Adv.

Dr. Soumitra Lahiri, Adv.

Mr. Saksham Ahuja, Adv.

Mr. Vikalp Wange Adv.

For RP

For Respondent (s)

Mr. Prashant Sivarajan, Adv.

Mr. Tushar Saigal, Adv.

Mr. Justine George, Adv.

Mr. Umesh Chandra Sahoo, Adv. For R3 & R4

For R1 & 2

ORDER**IA (IB) No. 17/CB/2024**

Ld. Counsel Mr. Utsav Mukherjee appears for the applicant. Mr. Soumitra Lahiri, RP present in person. Ld. Counsel Mr. Prasant Sivarajan appears for the R1 and R2. Ld. counsel Mr. Umesh Chandra Sahoo appears for the R3 and R4. Even though sufficient time is already granted, no reply has been filed by the R3 and R4. At the request of the applicant counsel, he wants time to file rejoinder in response to the reply filed by the R1 and R2. Counsels for R3 and R4 undertakes to extend full cooperation to the RP and submit whatever the materials available with them. A week time is extended to file reply of R3, R4, failing which right to file reply will stands forfeited. Hence, list the matter by 28.05.2024.

Sd

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Sd

Sibendra Naik (Steno)

IA (IB) No. 106/CB/2024

This is an application filed under section 60 (5) of IBC, 2016 to take 2nd progress report on record, this application discussed and taken on record. Accordingly, this application is Allowed and Disposed of.

Sd

Kaushalendra Kumar Singh
Member (Technical)

Sd

P. Mohan Raj
Member (Judicial)